

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Service Tax Miscellaneous Application No. 50953 of 2016
and
Service Tax Stay Application No. 61182 of 2013
in
Service Tax Appeal No. 60262 of 2013**

[Arising out of Order-in-Original No. 35/S.Tax/D-1/2013 dated 07.08.2013 passed by the Commissioner, Central Excise, Delhi-I]

Vikas Construction Company

608, Sector 15, Part 1,
Gurgaon, Haryana 122001

.....Appellant

VERSUS

Commissioner of Service Tax, Delhi

17-B, IAEA House, MG Road, IP Estate,
New Delhi 110002

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. Narinder Singh, Authorized Representative

CORAM:

HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60079/2024

DATE OF HEARING: 05.03.2024

DATE OF DECISION: 05.03.2024

PER : S. S. GARG

The miscellaneous application for filing additional documents is allowed. As far as, stay application is concerned, the Id. Counsel for the appellant has prayed for adjourned. As the matter pertains to

year 2013 and on the previous date of hearing i.e. on 30.10.2023, a last chance was given to the appellant to appear and argue the matter. In spite of that, the appellant has not appeared. In view of this, we dismiss the stay application for non-prosecution. Consequently, the appeal also stands dismissed with the liberty to the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)